

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 133(ND)/2017

IN THE MATTER OF:

Supercast Ispat India Pvt. Ltd.

.....Petitioner

v.

The Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(3)

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)


For the Petitioner(s) : Mr. P.K. Mittal & Ms. Nibruti Samal, Advocates

ORDER

Learned company prosecutor requests for some time to file reply to the petition.

Let the reply be filed within four weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder to the reply, if any, be also filed within two weeks thereafter with a copy in advance to the learned company prosecutor.

List for further consideration on 06.10.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.08.2017
Vineet